

(20)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA 175/92.

Dt. of Order: 13-3-92.

Annavaram Suryanarayana

...Applicant

Vs.

1. The Superintendent of Post Offices, Nellore.
2. The Asst. Superintendent of Post Offices,
Kavali Division, Kavali, Nellore District.

...Respondents

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Counsel for the Applicant : Sri P. Sridhar Reddy

Counsel for the Respondents : Sri N. V. Ramana

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CORAM:

THE HON'BLE SHRI R. BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI T. CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Division Bench delivered by
Hon'ble Sri R. Balasubramanian, Member (A)).

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This application is filed by Annavaram Suryana-
rayana, under section 19 of the A.T. Act, 1985, with a prayer
to issue an appropriate order deciaring the action of the 2nd
Respondent in issuing the proceedings No. B/BPMs/92/01/KVI
dt. 15-2-92 directing the applicant to submit his resignation
within 10 days to the post of EDBPM of Annavaram Village,
Jaladanki Mandal, Nellore District as illegal and to direct
the Respondents to continue the applicant as EDBPM in the
same place.

2. We have heard both sides. In the circumstances of
the case we permit the applicant to make a representation

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within two weeks from the date of receipt of this order against the proceedings dt.15-2-92. The competent authority, on receipt of such representation, shall dispose of the same within four weeks from the date of receipt of the representation of the applicant. If the applicant still feels ~~still~~ aggrieved, he will be at liberty to approach this Tribunal in accordance with law.

3. In the meantime the statusquo order passed by this Tribunal on 4-3-92 shall continue to be in force till the disposal of the representation preferred by the applicant. ~~Accordingly~~ The O.A. is disposed of ^{accordingly} with the above directions with no order as to costs.

R.Balasubramanian
(R.BALASUBRAMANIAN)
Member (A)

T.Chandrasekhar
(T.CHANDRASEKHAR REDDY)
Member (J)

Dated: 13th March, 1992.
Dictated in Open Court.

26/3/92
Deputy Registrar

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To

1. The Superintendent of Post Offices, Nellore.
2. The Asst. Superintendent of Post Offices, Kavali Division, Kavali, Nellore Dist.
3. One copy to Mr. P. Sridhar Reddy, Advocate, CAT, Hyd.
4. One copy to Mr. N. V. Ramana, Addl. CGSC, CAT, Hyd.
5. One spare copy.

pvm.

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

DATED: 13-3-1992

ORDER/JUDGMENT:

R.A.Y.C.A/ M.A.N.

in

O.A.N.C. 175/92

T.A. No. _____ (W.P. No. _____)

Admitted and interim directions issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M/A: Ordered/ Rejected

No order as to costs.

